



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 603]

CHENNAI, MONDAY, DECEMBER 20, 2021
Margazhi 5, Pilava, Thiruvalluvar Aandu-2052

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Ordinance which was promulgated by the Governor on the 20th December 2021 is hereby published for general information:—

TAMIL NADU ORDINANCE No. 8 OF 2021.

An Ordinance further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

PART – I.

PRELIMINARY.

1. (1) This Ordinance may be called the Tamil Nadu Municipal Laws (Third Amendment) Ordinance, 2021.

Short title and commencement.

(2) It shall come into force at once.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu
Act IV of 1919.

2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted.

Amendment of section 414-B.

PART – III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu
Act V of 1920.

3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted.

Amendment of section 375-B.

PART – IV.**AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.**

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| Amendment of section 510-AAA. | 4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 15 of 1971. |
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PART – V.**AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.**

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| Amendment of section 511-AAA. | 5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 25 of 1981. |
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PART – VI.**AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.**

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| Amendment of section 10-A. | 6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 27 of 1994. |
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PART – VII.**AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.**

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| Amendment of section 10-A. | 7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 28 of 1994. |
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PART – VIII.**AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.**

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| Amendment of section 10-A. | 8. In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 29 of 1994. |
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PART – IX.**AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.**

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| Amendment of section 9-A. | 9. In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 7 of 2008. |
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PART – X.**AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.**

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| Amendment of section 9-A. | 10. In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 8 of 2008. |
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PART – XI.**AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.**

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| Amendment of section 9-A. | 11. In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Tamil Nadu Act 26 of 2008. |
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PART – XII.**AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.**

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| Tamil Nadu Act 27 of 2008. | 12. In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Amendment of section 9-A. |
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PART – XIII.**AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.**

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| Tamil Nadu Act 24 of 2013. | 13. In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Amendment of section 9-A. |
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PART – XIV.**AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.**

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| Tamil Nadu Act 25 of 2013. | 14. In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Amendment of section 9-A. |
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PART – XV.**AMENDMENT TO THE HOSUR CITY MUNICIPAL CORPORATION ACT, 2019.**

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| Tamil Nadu Act 10 of 2019. | 15. In section 10 of the Hosur City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Amendment of section 10. |
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PART – XVI.**AMENDMENT TO THE NAGERCOIL CITY MUNICIPAL CORPORATION ACT, 2019.**

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| Tamil Nadu Act 11 of 2019. | 16. In section 10 of the Nagercoil City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Amendment of section 10. |
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PART – XVII.**AMENDMENT TO THE AVADI CITY MUNICIPAL CORPORATION ACT, 2019.**

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| Tamil Nadu Act 24 of 2019. | 17. In section 10 of the Avadi City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2021”, the expression “upto the 30th day of June 2022” shall be substituted. | Amendment of section 10. |
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PART – XVIII.**AMENDMENT TO THE CUDDALORE CITY MUNICIPAL CORPORATION ORDINANCE, 2021.**

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| Tamil Nadu Ordinance 1 of 2021. | 18. In section 10 of the Cuddalore City Municipal Corporation Ordinance, 2021, in sub-section (4), the following expression shall be added at the end, namely:— “or upto the 30th day of June 2022, whichever is earlier.”. | Amendment of section 10. |
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PART – XIX.**AMENDMENT TO THE KANCHEEPURAM CITY MUNICIPAL CORPORATION ORDINANCE, 2021.**

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| Amendment of section 10. | 19. In section 10 of the Kancheepuram City Municipal Corporation Ordinance, 2021, in sub-section (4), the following expression shall be added at the end, namely:— “or upto the 30th day of June 2022, whichever is earlier.”. | Tamil Nadu Ordinance 2 of 2021. |
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PART – XX.**AMENDMENT TO THE SIVAKASI CITY MUNICIPAL CORPORATION ORDINANCE, 2021.**

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| Amendment of section 10. | 20. In section 10 of the Sivakasi City Municipal Corporation Ordinance, 2021, in sub-section (4), the following expression shall be added at the end, namely:— “or upto the 30th day of June 2022, whichever is earlier.”. | Tamil Nadu Ordinance 3 of 2021. |
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PART – XXI.**AMENDMENT TO THE KARUR CITY MUNICIPAL CORPORATION ORDINANCE, 2021.**

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| Amendment of section 10. | 21. In section 10 of the Karur City Municipal Corporation Ordinance, 2021, in sub-section (4), the following expression shall be added at the end, namely:— “or upto the 30th day of June 2022, whichever is earlier.”. | Tamil Nadu Ordinance 4 of 2021. |
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PART – XXII.**AMENDMENT TO THE TAMBARAM CITY MUNICIPAL CORPORATION ORDINANCE, 2021.**

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| Amendment of section 10. | 22. In section 10 of the Tambaram City Municipal Corporation Ordinance, 2021, in sub-section (4), the following expression shall be added at the end, namely:— “or upto the 30th day of June 2022, whichever is earlier.”. | Tamil Nadu Ordinance 5 of 2021. |
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20th December 2021.

R. N. RAVI,
Governor of Tamil Nadu.

EXPLANATORY STATEMENT.

The Special Officers to the Town Panchayats, Municipalities and Municipal Corporations were appointed in pursuance of the orders of the Hon'ble High Court of Madras in W.P.No.33984 of 2016, dated the 4th October 2016. The term of office of the said Special Officers of the Town Panchayats, Municipalities and Municipal Corporations was extended from time to time and lastly upto the 31st December 2021.

2. Following the direction of the Hon'ble Supreme Court of India in I.A.No. 182868 of 2019 in Civil Appeal Nos. 5467-5469 of 2017, dated the 6th December 2019 read with Writ Petition (Civil) No. 1443 of 2019, dated the 11th December 2019, the delimitation of territorial wards of all Urban Local Bodies in the nine newly reconstituted districts of Kancheepuram, Chengalpattu, Vellore, Tirupathur, Ranipet, Villupuram, Kallakurichi, Tirunelveli and Tenkasi have been notified on the 1st, 2nd and 3rd November 2021. Further, the reservation of seats in the said Urban Local Bodies for the persons belonging to the Scheduled Castes, the Scheduled Tribes and Women belonging to the Scheduled Castes and Scheduled Tribes and Women (General) have also been notified on the 7th, 8th and 9th December 2021 based on the recommendation of the Delimitation Commission.

3. Further, based on the announcement of the Hon'ble Minister for Municipal Administration during the demand for grant of Municipal Administration and Water Supply Department for the year 2021-22, on the floor of the Legislative Assembly, five Municipalities, namely, the Municipalities of Cuddalore, Kancheepuram, Sivakasi, Karur and Tambaram have been upgraded as City Municipal Corporations and 28 Town Panchayats have been upgraded as Municipalities. The delimitation of wards and reservation process for the above newly constituted Corporations and Municipalities have to be undertaken. Thereafter, reservation for the offices of the said Urban Local Bodies will have to be notified.

4. Meanwhile, the Hon'ble Supreme Court of India in its order dated 27.09.2021 in M.A.No.1404/2021 in M.A.No.2120/2021 in W.P.(C) No.1443/2019, has granted four months time from the date of its order to hold ordinary elections to Urban Local Bodies in the State.

5. In pursuance of the said order of the Hon'ble Supreme Court of India, the Tamil Nadu State Election Commission has initiated swift action for the process of conduct of elections to the 17 City Municipal Corporations, 110 Municipalities and 489 Town Panchayats. The process of pre-election activities viz., preparation of ward-wise Local Body Electoral Rolls based on the current Assembly Electoral Rolls, identification of polling stations, training for handling Electronic Voting Machines to all related officials, first level checking of Electronic Voting Machines, etc., is being carried out by the said Commission.

6. In the circumstances stated above, as the term of office of the Special Officers is due to expire on the 31st December 2021, the Government have decided to amend the laws relating to the Town Panchayats, Municipalities and City Municipal Corporations, so as to extend the term of office of the Special Officers for a further period of six months upto the 30th June 2022 or until the first meeting of the council is held after the ordinary elections to the Town Panchayats, Municipalities and City Municipal Corporations, whichever is earlier.

7. This Ordinance seeks to give effect to the above decision.

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government (Legislation),
Law Department.*